

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
HYDERABAD

O.A.No.160 of 1999.

DATE OF ORDER:8-9-1999.

BETWEEN:

N.Srinivas.

....Applicant

a n d

1. The Chief General Manager,
Telecommunications, A.P.Circle,
Hyderabad.
2. The Telecom District Manager,
Dept., of Telecommunications,
Karimnagar District, Karimnagar-505 002.
3. The Sub-Divisional Officer,
Telephones, Karimnagar Sub-Division,
Dept. of Telecommunications,
Karimnagar-2.

....Respondents

COUNSEL FOR THE APPLICANT :: Mr.P.Naveen Rao

COUNSEL FOR THE RESPONDENTS : Mr.B.Narasimha Sharma

CORAM:

THE HON'BLE SRI JUSTICE D.H.NASIR, VICE CHAIRMAN

: ORDER :

ORAL ORDER (PER HON'BLE SRI JUSTICE D.H.NASIR, VICE CHAIRMAN)

.....2

Heard.

2. The respondents are sought to be directed by this OA to grant temporary status to the applicant and the consequential action of ~~depriving~~ ^{allowing} the applicant to participate in the Selection for appointment as Telecom Mechanic pursuant to Notification in Lr.No.E-6/PM-Exam/98-99/17, dated 7-1-1999, and further consequential direction to grant temporary status to the applicant with all consequential benefits.

3. On an earlier occasion when OA.No.572 of 1990 was filed by the present applicant with the same grievance, it was disposed of with the following directions given on 15-12-1993:-

"1. That the applicant shall be allowed to continue as a Casual Mazdoor and if his retrenchment becomes necessary, it would be done in accordance with the relevant rules and the Principle of last come first go;

2. The respondents shall consider the case of the applicant for grant of temporary status and regularisation in accordance with the relevant scheme."

4. The learned Counsel for the Applicant pointed out that inspite of the above directions given by this Tribunal, the respondents failed to grant temporary status to the applicant and consequent regularisation. The learned Counsel Mr.Jacob for Mr.B.Narsimha Sharma ~~for~~ the Respondents submits that the applicant's case for grant of temporary status is under active consideration and the same is likely to be decided in near future.

⑩

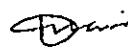
5. With the above situation in view, I believe that the interest of justice would be served if a direction is given to the Respondent No.2 to finalise the question of conferring temporary status as early as possible but not later than 31-10-1999. The learned Counsel for the Applicant further submits that the respondents should be directed to send the applicant for training. However, the same is opposed by the learned Counsel Mr.Jacob for the Respondents by stating that the Order with regard to training could be passed only after temporary status has been conferred upon the applicant.

6. There is a good deal of substance in the submission made by the learned Counsel Mr.Jacob and therefore at this stage I am not inclined to grant any direction to the respondents to depute the applicant for training for Telecom Mechanic post. However, as directed earlier the question with regard to temporary status should be expeditiously disposed off within the stipulated time.

If the decision is taken by the respondents with regard to grant of temporary status and if the same is decided in favour of the applicant, the respondents shall consider to depute the applicant for training immediately thereafter.

7. The OA is disposed of accordingly. No costs.

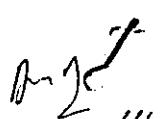
..


(D.H.NASIR)
VICE CHAIRMAN

DATED: this the 8th day of September, 1999

Dictated in the Open Court

DSN


17/11